

National Company Law Tribunal



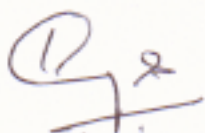

Allahabad Bench

CP NO. (IB) 55/ALD/2017
CA NO. 188/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE COMPANY: Anil Groel vs Bank of Baroda & Ors.

SECTION OF THE COMPANIES ACT/I & B CODE:

Sl. NO.	Name	Designation	Representation	Signature
1.	ABHISHEK ANAND	ADVOCATE	RESOLUTION PROFESSIONAL	
2.	VIKRAM BHALLA	ADVOCATE	BANK OF BARODA	
3.	Krishna Dev Vyas (Proxy for Mr. Pradeep Sisodia)	Adv.	CGSC	
4.	Shahid Kazmi	Adv.	Govt State	
5.	Vinod Kant	Advocate		
6.	Dr. Y.K. Srivastava	Advocate		

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Sh. Abhishek Anand, Advocate for the Resolution Professional. Sh. Vikram Bhalla, Advocate for the Bank of Baroda. Sh. Krishna Dev Vyas, CGSC proxy on behalf of Sh. Pradeep Sisodia for Central Government. Sh. Vinod Kant, Additional Advocate General and Dr. Y.K. Srivastava alongwith Sh. Shahid Kazmi, Advocates for the State Government.

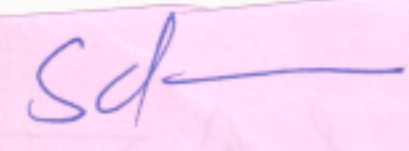
The counsel of Bank of Baroda files objection to the RP's application pointing out certain grievances as stated in the objection for implementation of status quo order passed by this Court. It is alleged about non-cooperative attitude on the part of the office of District Magistrate and subordinate staff e.g. Tehsildar and due to such, it has become difficult to the Bank to implement the status quo order as issued by this Court. Such contention appears to be the matter of concern. Therefore, the State Government is expected to file reply/comment on such allegation or to legally justify the alleged action taken, which prima facie appears to be contrary to the status quo order passed by this Court.

A copy of this order may be communicated to the competent authority of the U.P. State Government for information through the O /o Advocate General, U.P.

The matter be listed on 20th November, 2017.

Dated:07.11.2017

Typed by:
Kavya Prakash Srivastava


H.P. Chaturvedi,
Member (Judicial)